

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 107
IA No. 509/JPR/2022
CP No. (IB)- 285/9/JPR/2019
Under Section 9 of IBC, 2016**

In the matter of:

Shri Rajesh Kumar Jalan ...Operational Creditor/Applicant

Versus

Jaipur Dream Buildcon Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Nikhil Yadav, Adv.
For the Respondent	: Prakul Khurana, Adv. Ankit Sareen, Adv.
For the IRP	: Karan Pratap Singh, Adv.

ORDER

IA No. 509/JPR/2022:

This application has been filed under Section 12A of the IBC, 2016 R/w Regulation 30A of the IBBI (Insolvency Resolution Process for Corporate Persons) Rules, 2016 by the IRP through Mr. Karan Pratap Singh, Adv. for seeking withdrawal of the main Petition. In this matter the Hon'ble NCLAT passed an Order on 07.09.2022 in which Applicant was directed not to constitute the CoC. CoC is not yet constituted in this matter. Application is allowed. CP No. (IB)- 285/9/JPR/2019 is dismissed as withdrawn.

-Sd-
(Prasanta Kumar Mohanty)
Technical Member

-Sd-
(Deep Chandra Joshi)
Judicial Member

October 20, 2022

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